

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI
* * *

Date of Decision : 2.12.92

RA 336/92 in OA 378/92

Shri R.C. Gupta Vs. Union of India & Ors.

ORDER

The applicant has sought the review of the judgement dt. 31.7.1992. It is stated that two points have not been covered, which are noted at 2 (a) and (b) in the application. What the applicant desires is that certain points raised by the learned counsel for respondent No.3 have not been dealt within the judgement. However, these points were not necessary to be considered as the judgement is wholly based on the pleadings of the parties and the arguments advanced to highlight the pleadings on record.

As provided by Section 22 3)(f) of the Act, the Tribunal possesses the same powers of review as are vested in a Civil Court while trying a civil suit. As per the provisions of Order XLVII, Rule 1 of the Code of Civil Procedure, a decision/judgement/order can be reviewed :

- (i) if it suffers from an error apparent on the face of the record; or
- (ii) is liable to be reviewed on account of discovery of any new material or evidence which was not within the knowledge of the party or could not be produced by him at the time the judgement was made, despite due diligence; or

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(iii) for any other sufficient reason construed to mean
"analogous reason".

The Review Application does not cover any of the above
points and the same is, therefore, dismissed.

J. P. Sharma
4/4/61
(J. P. SHARMA)
MEMBER (J)